

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 228
CP-193/ND/2018

IN THE MATTER OF:

Sh. Rajesh Vasudeva

...

Appellant/Petitioner

Versus

M/s. Homital Medcare Pvt. Ltd. & Ors.

...

Respondent

Under Section: 271(e) Co. Act.

Order delivered on 31.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Prachi Johri, Adv. Abhipsa Sahu

For the Respondent : Adv. Sanjeev Bindal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 5 pm. In the wake, the hearing in the captioned matter is deferred to 10.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)